**FORM A**

**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF M/S MEGMA RFID AND LABELS PRIVATE LIMITED**

| **RELEVANT PARTICULARS** | | |
|---|---|---|
| 1. | Name of corporate debtor | **MEGMA RFID AND LABELS PRIVATE LIMITED** |
| 2. | Date of incorporation of corporate debtor | **27/01/2015** |
| 3. | Authority under which corporate debtor is incorporated / registered | Companies Act, 1956, Registrar of Companies, RoC-Kanpur-II |
| 4. | Corporate Identity No. / Limited Liability Identification No. of corporate debtor | U22222UP2015PTC068469 |
| 5. | Address of the registered office and principal office (if any) of corporate debtor | Registered Office **A- 4 Phase II Noida, Nepz Post Office, Gautam Buddha Nagar, Noida, Uttar Pradesh, India, 201305** |
| 6. | Insolvency commencement date in respect of corporate debtor | 26.10.2026 (Order was pronounced on 26.10.2026 by Hon'ble NCLT, Allahabad Bench in C.P. (IB)/75/ALD/2025 and copy of order received through email on 31.10.2026) |
| 7. | Estimated date of closure of insolvency resolution process | 24.04.2027 |
| 8. | Name and registration number of the insolvency professional acting as interim resolution professional | Rajiv Bajaj<br>IBBI/IPA-002/IP-N00276/2017-18/10834 |
| 9. | Address and e-mail of the interim resolution professional, as registered with the Board | B-269, LOWER GROUND FLOOR, CHHATARPUR ENCLAVE, PHASE-2, NEW DELHI-110074<br>**Email: rbajajip@gmail.com, cirpmegma@gmail.com** |
| 10. | Address and e-mail to be used for correspondence with the interim resolution professional | B-269, LOWER GROUND FLOOR, CHHATARPUR ENCLAVE, PHASE-2, NEW DELHI-110074<br>**Email: cirpmegma@gmail.com** |
| 11. | Last date for submission of claims | 13th November, 2026 |
| 12. | Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional | Not Applicable |
| 13. | Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class) | Not Applicable |
| 14. | (a) Relevant Forms and<br>(b) Details of authorized representatives are available at: | Web link: https://ibbi.gov.in/home/downloads<br><br>Physical Address: **Not Applicable** |

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **MEGMA RFID AND LABELS PRIVATE LIMITED** on 26th October, 2026 order was pronounced by Hon'ble NCLT, Allahabad Bench, Prayagraj in C.P. (IB)/75/ALD/2025 and copy of order received on 31/10/2026)

The creditors of **MEGMA RFID AND LABELS PRIVATE LIMITED**, are hereby called upon to submit their claims with proof on or before 13th November**, 2026** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

**Date: 02**.11.2026
Place: Noida

**Rajiv Bajaj**
IRP of **MEGMA RFID AND LABELS PRIVATE LIMITED**
IBBI/IPA-002/IP-N00276/2017-18/10834
AFA Valid till 31.12.2026